

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,**

**Principal Bench, New Delhi**

**Company Appeal (AT) (Ins) No.531 of 2021**

**IN THE MATTER OF:**

**National Urban Co-operative Bank Ltd**

**...Appellant**

**Vs.**

**Anup Kumar & Ors.**

**....Respondents**

**Present:**

**For Appellant:**

**For Respondent:**

**Ms. Shankari Misrha, Advocate for R1.**

**Mr. Vaibhav Mahajan, Mr. Nikhil Aswani & Ms.  
Neha Anand Advocates for R2**

**Mr. Govind Bhardwaj, Advocate for R5**

**Ms. Sumar Chakraborty, Suspended Director**

**O R D E R**  
**(Virtual Mode)**

**20.07.2022:** Today, again on repeated call, none appeared on behalf of the Appellant. Yesterday i.e. 19.07.2022, also on repeated call, none appeared on behalf of the Appellant. Accordingly, while adjourning the appeal, it was recorded on 19.07.2022 that if again none appeared on behalf of the Appellant, the appeal shall stand dismissed due to non-prosecution.

Since, despite a specific order, today again nobody has appeared on behalf of the Appellant, however, learned counsel for the Respondents are present, there is no option but to dismiss the appeal.

Accordingly, the Appeal stands dismissed due to non-prosecution.

**[Justice Rakesh Kumar]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

***Raushan/GC***